

Action Taken Report of 9.5 MLD STP of Village Kharkhara regarding OA No. 964/2018 titled as Prakash Yadav Versus State of Haryana & Ors. in Hon'ble National Green Tribunal, Principal Bench, New Delhi

The above said case was fixed on date 02.01.2019 before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, wherein, the Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed the following order:-

"Allegation....."

"Let the District Magistrate, Rewari, Haryana and Haryana State Pollution Control Board jointly look into the matter and furnish an action taken report on factual aspects of the matter to this Tribunal within one month from the date of receipt of copy of this order by e-mail at ngt.filing@gmail.com"

That the Executive Engineer, Public Health Department, Dharuhera was asked to submit the status report and comments on the allegation made by the complainant vide Haryana State Pollution Control Board, Dharuhera letter No. HSPCB/DHR/2018/3530 dated 04.01.2019.

That the Executive Engineer, Public Health Engineering Division, Bawal has intimated vide his Memo No. 967 dated 18.01.2019 (**Annexure-I**) that STP of 9.5 MLD was constructed and commissioned by PHED in the month of July 2017 and treated effluent was to be disposed off in catchment area of Sahibi Barrage. But due to some technical reasons the work of final disposal was held up and was decided by the competent authority to dispose off treated effluent in campus of STP by digging ponds. Treated effluent was collected in the ponds due to non availability of proper disposal, there was only 1.5 to 3 MLD discharge from Dharuhera town in 2017.

During heavy rains in the month of June, July 2018, due to low lying area rain water from nearby area was flowing through the temporary pond towards the village. The work of laying of HDPE pipe line to dispose off treated effluent



has been completed and treated water is being disposed off through the pipe line.

In reference to the detail given by PHED Rewari, Haryana State Pollution Control Board visited the site on 28.01.2019 and intimated that work of laying of pipe lines for disposal of treated effluent is complete. At present the treated water is being disposed off through the pipeline and no treated or untreated effluent is being discharged outside the boundry of STP. STP is of 9.5 MLD and at present only approximately 3 MLD of domestic effluent is from Dharuhera town and being treated in STP. Samples of treated effluent were also collected and as per Analysis Report No. 788-789 Dated 04.01.2019 parameters are within limit (**Annexure-II**). Haryana State Pollution Control Board has submitted that during visit it was clarified that only during rainy season some treated effluent from ponds alongwith rainy water went towards the village and no other such incident has happened till date. PHED has also taken steps to overcome such problem after the rainy season by putting temporary bandh on the ponds towards village side. Instructions to PHED have also been given for disposal of treated effluent from the ponds. Site was again visited on 13.02.2019 by HSPCB (**Annexure-III**) for inspection & observed that stored treated effluent from ponds has been lifted and only some muddy water in the pond, at present treated effluent is being disposed through the pipeline and no effluent is being stored at site.

As now this matter has been resolved by laying the pipe line for final disposal by PHED, no treated effluent will be stored & proper disposal has been provided.


Deputy Commissioner
Rewari

EXECUTIVE ENGINEER, PUBLIC HEALTH ENGINEERING DIVISION, BAWAL
 Prampura Road, Bawal, Rewari, Haryana
 Cont. at 01284-260062 e-mail id - eebawal@gmail.com

The Regional Officer
 Haryana State Pollution Control Board
 Dharuhera, Distt. Rewari.

Memo No. 962

Dated: 18/01/2019

Subject: Regarding OA No. 964/2018 titled as Prakash Yadav Vs. State of Haryana.

Re: Your office letter no. HSPCB/DHR/2018/3530 dated 04.01.2019

On the above noted subject with letter under reference your office intimated that OA No. 964/2018 titled as Prakash Yadav Vs State of Haryana was pending before Hon'ble National Green Tribunal, New Delhi. On dated 07.01.2019 Hon'ble NGT had issued order whose copy was received to this office vide letter under reference.

Regarding this, it is intimated that STP of capacity 9.5 MLD was constructed and commissioned by PHED, in the month of July, 2017. In original estimate the scope of disposal of treated effluent was taken in which the treated effluent is to be dispose off in catchment area of Sahibi Barrage against the total capacity of 9.5 MLD.

There was only 1.5 to 3.0 MLD discharge from the Dharuhera Town in 2017 and it was finer than in properly. Only work of final disposal of treated water from STP was held up due to some technical reason and which has been resolve now.

As there is no disposal of treated effluent during this time, it was decided by the competent authority to dispose of the treated effluent by digging ponds in the campus of STP. During this period the treated water was collected in the temporary pond within the premises of STP due to non availability of proper disposal. During heavy rain in the month of June, July in 2018, the water from the nearby area was flowing through this temporary water pond towards the village due to low laying area.

The work of "Laying of HDPE pipe line" was allotted to Sh. Vinod Manocha vide this office letter no. 5380-87 dated 16/04/2018 to dispose of the treated effluent in the Sahibi River Barrage.

Now the HDPE Pipes has been laid up to catchment area of Sahibi Barrage to dispose off the treated effluent. Motor Pump has also been installed for pumping the treated effluent. Now the pipe line has been laid and work of laying of pipe line has been completed and treated water is being disposed off through the same pipeline. The progress report of the STP (9.5 MLD) Dharuhera is sent to your office in form of Photographs.

This is for your kind information and further necessary action please.

DA/ Photographs of the site.

Encl. No. 968-70

Dated: 18/01/2019

EXECUTIVE ENGINEER

A copy of the above is forwarded to the following for information and further necessary action please

1. Deputy Commissioner, Rewari.
2. The Superintending Engineer, Public Health Engineering Circle, Rewari.
3. The Sub Divisional Engineer, Public Health Engineering Sub Division Dharuhera.

EXECUTIVE ENGINEER



Laboratory Of The
Haryana State Pollution Control Board
Vikas Sadan Ist Floor Gurgaon

Tel-2332596

Paid / Monitoring

Issued to:-
M/s PHED STP of 9.5 MLD
Dharuhera, Rewari

Report No: 788-789
Dated: 04/01/2019

Description of the Sample: - Received on 29/12/2018 a sample of Trade effluent / **domestic effluent** from Sh. Harish Kumar, AEE collected on 28/12/2018 from Inlet & Outlet of STP.

ANALYSIS REPORT
RESULTS

Sr. No.	Parameters	Inlet of STP	Outlet of STP	Prescribed Limits
1.	Colour	Blackish	Light Hazy	---
2.	Odour	Bad	Negligible	---
3.	pH value	6.7	7.5	5.5 - 9.0
4.	Suspended Solids mg/l	228	04	100
5.	B.O.D. for 3 days at 27°C mg/l	155	12	30
6.	C.O.D. mg/l	440	56	250
7.	Oil & Grease mg/l	8.0	ND	10
8.	Conductivity us/cm	2100	1500	--

Sample Collected/Not Collected by us
Sample Consumed in testing

HSPCB/Lab/GR/2018/ 1803-1804

Copy to M.S./R.O

M. Jain
LAB INCHARGE

Dated 4/1/2019

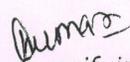
Spot Inspection Report

Haryana State Pollution Control Board, Dharuhera Region

- 1 Name of the unit M/s Public Health Engineering department, Sub-division Dharuhera, 9.5 MLD, STP, at Vill - Kharkada, Rewari
- 2 Date of inspection 13/02/2019, 1:45 pm

3 Remarks

Site inspected of 9.5 MLD STP installed by PHED, Rewari with reference to the OA No. 964/2018 titled as Prakash Yadav vs State of Haryana. During inspection it was observed that PHED, Rewari has laid down HDPE pipeline upto catchment area of Sahibi river for disposal of the treated effluent from STP. At present treated effluent is being sent to catchment area of Sahibi river. No treated effluent is being now sent to the ponds excavated inside the premises of STP. Out of 4 No. of ponds, 3 No. ponds have no effluent inside them. 1 No. of pond has effluent.


Signature of verifying Officer

From

Ashok Kumar Sharma, IAS,
Deputy Commissioner,
Rewari.

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi

Memo No. 6136

/CSEA

Dated 26-02-2019

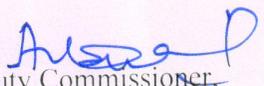
Sub.-

Action Taken Report of 9.5 MLD STP of village Kharkhara regarding OA No. 964/2018 titles as Prakash Yadav Versus State of Haryana & Ors. in Hon'ble National Green Tribunal, Principal Bench, New Delhi

In compliance of Hon'ble National Green Tribunal order dated 02.01.2019,

please find enclosed herewith action taken report.

DA/As above


Deputy Commissioner,
Rewari.